

**Status Report on behalf of DM(South West) in M.A No. 24/2023 in Original Application No. 33/2022 titled as Ganesh Prasad Vs Govt. of NCT of Delhi & Ors.**

The undersigned has joined as a DM (South West) on 25.09.2023 and the my predecessor Sh. Hemant Kumar, IAS who worked as a DM(South West) w.e.f 01/06/2022 to 25/09/2023. Sh. Hemant Kumat the then DM(South West) has already been suspended by the Competent Authority in a Separate Revenue matter of the District.

As directed by Hon'ble NGT vide Order dated 09.11.2023, a Show Cause Notice was issued to the then SDM (Dwarka) Sh. Vinay Mongia, (now retd.) and Tehsildar Dwarka Harminder Kaur on 10.11.2023 for explaining the reason for not taking timely action for sealing the R.O. Plant at K-9,25 feet Road, Part II Chanakya Palace II, Uttam Nagar New Delhi. (Copies enclosed)

SDM (Dwarka ) and Tehsildar (Dwarka) replied to the said Show Cause Noticed issued to them dated 10.11.2023 vide their replies dated 11.12.2023 and dated 16.11.2023 (copy enclosed) respectively.

After careful examination of the replyof Sh. Vinay Mongia, the then SDM (Dwarka) now retd. it has been found that the work of sealing of illegal borewall was assigned to the Tehsildar (Dwarka) by the then SDM(Dwarka).

Ms. Harminder Kaur, Tehsildar (Dwarka) in her reply stated that in Dwarka Sub Division, Chhat Puja is celebrated in a massive scale and there were around 181 Puja Ghats/sites in the said sub-division during the year 2022. So, all the staf were deployed for making arrangements for tentage, lights, water, security, sanitations, etc., as per direction of Revenue Department. The Process for the said arrangements were started at least 15 days advance from the date of Chhat Puja i.e. 30.10.2022.

That immediately after Chhat Puja Celebration, Election of MCD-2022 were notified and all the staff were again engaged in election duty including undersigned for three wards i.e. Ward 117,118,119 with SDM(Dwarka). However, the election process was completed by 15.12.2022, but many other works related to election i.e. EVMs/Bus etc., were also required to be submitted within the dead line period, besides this also there was acute shortage of staff and the routine work got hampered and pendency was increased in large and for this reason, the letter in question was, perhaps, got mixed up in some files, and accordingly, timely action could not be taken.

That it is also to submit that the order of Hon'ble Tribunal ofr July 2023 could not be communicated timely because of confusion of address of the location which was written as Chankaya Puri palace (Chankya Puri comes under DC (NDD) and orders were forwarded to DC(S) which was further forwarded to DC(ND) by DC(S).

After careful considering the replies of both the Officers, it is evident that there is a lapse on the part of the SDM(Dwarka) Office for not taking the matter on priority and not taking timely action of sealing illegal borewall. Hence Competent Authority has approved to issue the a **Recordable Warning** to Ms. Harminder Kaur, Tehsildar (Dwarka) and with the direction that she may remain **more careful in future**.

-Sd-

(LAKSHAY SINGHAL, IAS)  
Distt. Magistrate (South West)